

Hearing took place through Cisco WebEx.

21.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Accused Bhupesh, Himanshu, Darvesh, Shashi and Anil with Mr. P. S. Rana, Ld. Counsel for accused persons.
HC Ankit Dahiya, Naib Court attached to this Court.

Ld. Counsel for accused persons request for adjournment on the ground that he could not gain access to his file because due to heavy rain his chamber was flooded.

On his request, case adjourned for consideration/ arguments on charge

Put up on 05.10.2020.

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Date: 2020.08.21 12:51:38
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(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/21.08.2020

FIR No :47/2020
PS:Paschim Vihar West
STATE VS. Jakir Hussain

Hearing took place through Cisco WebEx.

21.08.2020

File is taken up for hearing in terms of Circular no. 322/
RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and
No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Accused Jakir Hussain produced from Jail No. 8/9.
WSI Anita Kumar in person.
HC Ankit Dahiya, Naib Court attached to this Court.

Report has been filed by WSI Anita Kumari indicating that
twice she had written a letter to Director FSL requesting
for report, however, report has not been filed.

Issue notice to Director FSL who shall apprise this Court
as to when the report would be ready. Notice be issued
through IO / SHO concerned. Till then accused be
remanded to JC.

Put up on 01.10.2020.

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Date: 2020.08.21 12:49:32
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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/21.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 440/18
State Vs. Sarvesh Mittal
P.S.: Moti Nagar
FIR No : 107/18

THROUGH CISCO WEB EX.

21.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Mohit Sharma, Ld. Counsel for the accused.
Accused on bail.
Sh.Naib Court HC Ankit Dahiya in person.

Ld. Counsel for the accused requests for an adjournment on the ground that due to some medical emergency he could not read the file.

At the request of Ld. Counsel present case is adjourned for arguments on charge on **05.09.2020.**

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 21.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 57543/16
State Vs. Karuna
P.S.: Rajouri Garden
FIR No : 114/11

THROUGH CISCO WEB EX.

21.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Manish Chouhan, Ld. Counsel for the accused Kamod Kumar.
Accused Karuna is absent.
Sh. Sundeshwar Lal, Ld. Counsel for the accused Sanjay along with accused Sanjay.
Sh. Robin Bansal, Ld. Counsel for the accused Karuna.
Naib Court HC Ankit Dahiya in person.

Accused Kamod kumar has not been produced from JC.

Let production warrants be issued for accused Kamod Kumar who shall with be produced either physically or through CISCO Web Ex. Subject to the guidelines/instructions of the Hon'ble High Court of Delhi.

Ld. Counsel for the accused Karuna submits that she could not join the proceedings through CISCO Web Ex. as she is not tech savy.

He requests that accused may be exempted for today.

On his oral request accused Karuna stands exempted for today.

Put up for appearance of accused Kamod Kumar and Karuna for

26.09.2020.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 21.08.2020

FIR No :337/2014
PS: Rajouri Garden
STATE VS. Pawan Kumar Verma

Hearing took place through Cisco WebEx.

21.08.2020

File is taken up for hearing in terms of Circular no. 322/
RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and
No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr. Gurmeet Singh, Ld. Counsel for accused Ashok
Kumar along with accused Ashok Kumar.
Accused Pawan on bail.
HC Ankit Dahiya, Naib Court attached to this Court.

The case is listed for PE. In terms of the directions as
contained in the above said circular evidence cannot be
recorded. Accordingly, the present case is adjourned.

Put up for PE on 26.11.2020. PWs be summoned for the
said date, subject to the Guidelines/instructions from the
Hon'ble High Court.

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/21.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 57308/16
State Vs. Vinod Sharma
P.S.: Punjabi Bagh
FIR No : 94/15

THROUGH CISCO WEB EX.

21.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Rajiv Sachar, Ld. Counsel for the accused.
Accused is absent.
Sh.Naib Court HC Ankit Dahiya in person.

Ld. Counsel for the accused submits that he is trying to contact the accused but is not able to get through. He requests that accused may kindly be exempted today. At his oral request, accused is exempted for today.

Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on **21.10.2020.** PWs be summoned for the said date subject to the guidelines and instructions of the Hon'ble High Court of Delhi.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 21.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 382/17
State Vs. Dilip Yadav
P.S.: Ranjit Nagar
FIR No : 130/17

THROUGH CISCO WEB EX.

21.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. A.K. Azad, Ld. Counsel for the accused Dilip Yadav.
Accused on bail.(present in court)
HC Ankit Dahiya Naib Court.

Matter is listed for PE. No PW is present. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on **24.11.2020.** PWs be summoned for the said date subject to the guidelines/instructions of the Hon'ble High Court of Delhi.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 21.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 72/18
State Vs. Rajinder Singh.
P.S.: Ranjit Nagar
FIR No : 225/16

THROUGH CISCO WEB EX.

21.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Pradeep Dabbas, Ld. Counsel for the accused Rajinder Singh.
Accused is absent
Sh. Naib Court HC Ankit Dahiya in person.

Ld Counsel for the accused submits that accused could not join the proceedings due to technical reasons, he request that accused be exempted for today. On his oral Request accused is exempted for today

Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned. Put up for PE on **24.11.2020.**

PWs be summoned for the said date subject to the guidelines and instructions of the Hon'ble High Court of Delhi.

ANKUR JAIN
(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 21.08.2020

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FIR No :205/2018
PS: Tilak Nagar
STATE VS. Sudhanshu Rai

Hearing took place through Cisco WebEx.

21.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr. Paramjeet Singh, Ld. Counsel for accused along with accused.
HC Ankit Dahiya, Naib Court attached to this Court.

The case is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on 23.11.2020. PWs be summoned for the said date, subject to the Guidelines/instructions from the Hon'ble High Court.

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(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/21.08.2020

FIR No : 149/2017
PS: Ranjit Nagar
STATE VS. Gaurav Shukla

Hearing took place through Cisco WebEx.

21.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Accused on bail with Counsel Sh. Ankur Rai.
HC Ankit Dahiya, Naib Court attached to this Court.

Perusal of the file shows that accused was granted bail by Hon'ble High Court on 25.06.2020. Ld. Counsel for accused submits that bail bonds were filed before Superintendent Jail no. 3. Superintendent Jail no. 3 is directed to send the bail bonds either electronically or physically to this Court or before NDOH.

The case is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on 30.11.2020. PWs be summoned for the said date, subject to the Guidelines/instructions from the Hon'ble High Court.

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/21.08.2020

FIR No :106/2019
PS: Punjabi Bagh
STATE VS. Deepak

Hearing took place through Cisco WebEx.

21.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr. Aijaz Ahmed, Ld. Counsel for accused Deepak.
Accused Deepak Absent.
HC Ankit Dahiya, Naib Court attached to this Court.

Ld. Counsel for accused Deepak submits that he could not contact the accused and it is only yesterday that he came to know that accused has to appear today. He request for exemption. On his oral request accused stands exempted.

Put up for PE on 27.11.2020.

PWs be summoned for the said date, subject to the Guidelines/instructions from the Hon'ble High Court.

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/21.08.2020

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IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 730/19
State Vs. Sher Singh
P.S.: Nihal Vihar
FIR No : 701/2019

THROUGH CISCO WEB EX.

21.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Satish Kumar, Ld. Counsel for the accused.
Accused is absent
Sh.Naib Court HC Ankit Dahiya in person.

Counsel for the accused submits that he had instructed the accused to join the proceedings by 11:30am. I do not see it is a valid reason, however, since adverse order cannot be passed, on his oral request, accused is exempted for today.

Put up for PE on **26.11.2020.**

PWs be summoned for the said date subject to the guidelines/ instructions of the Hon'ble High Court of Delhi.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 21.08.2020

FIR No :833/19
PS:Nihal Vihar
STATE VS. Krishan Kumar

Hearing took place through Cisco WebEx.

21.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr. Surender Nandal, Ld. Counsel for accused.
Accused produced from Jail No. 3.
HC Ankit Dahiya, Naib Court attached to this Court.

Ld. Counsel for accused submits that charge may be framed.

Put up on 26.08.2020 for framing of formal charge. Till then accused is remanded to JC.

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Date: 2020.08.21
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(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/21.08.2020